



**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A.61/07594/2020 SWP.No.2289/2002

This the 21st day of January, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Ayudya Lal, S/o Shri Bhagat Ram, R/o Ward No. 2, Poonch
(Age : 57 yrs.).

.....Applicant
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(Advocate: None present)

Versus

1. State of Jammu and Kashmir, Through Commissioner-cum-Secretary to Govt., J&K Government, Education Department, Civil Secretariat, Srinagar.
2. Director, School Education, Jammu.
3. Chief Education Officer, Poonch.

.....Respondents

(Advocate:- Mr Sudesh Magotra, D.A.G.)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman: -

It is represented that the SWP.No.2289/2002, referable to the TA, was dismissed by the Hon'ble High Court of Jammu and Kashmir and it was wrongly forwarded to this Tribunal.

2. The TA is accordingly dismissed as infructuous. There shall be no order as to costs.

(PRADEEP KUMAR)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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